

HIGH COURT OF DELHI AT NEW DELHI

No. 66/Rules/DHC

Dated: 04.09.2019

PRACTICE DIRECTIONS

In exercise of powers under Section 18 of the Commercial Courts Act, 2015, Hon'ble the Chief Justice, on the recommendations of the the Hon'ble Judges of the Original Side has been pleased to issue the following Practice Direction for information and compliance by all concerned:

“An advance copy of the suit/petition/proceeding falling under Section 20A of the Specific Relief Act, 1963 together with annexures thereto, if any, shall be served upon each opposite party. In the event, the opposite party is the Union of India; a State Government, a Statutory Authority, a Public Sector Undertaking, or a Government Department etc., who may have nominated Senior/Standing Counsel; Nominated Counsel or Empanelled Counsel, such advance copy shall be served directly upon such Counsel (other than a Senior Advocate), under written endorsement of service, and not directly served upon Union of India/State Government/the concerned department, as the case may be.

The plaintiff/petitioner/applicant shall also intimate all opposite parties in the matter about the filing and likely date of listing of the said suit/petition/proceeding. The suit/petition/proceeding shall be accompanied by written proof of such intimation and their respective service, besides indicating name(s) of all opposite parties in the matter. The suit/petition/proceeding shall not be listed by the Registry unless it complies with this Rule.”

The Practice Directions shall come into force with immediate effect.

By Order
Sd/-
(DINESH KUMAR SHARMA)
REGISTRAR GENERAL